IN THE SUPREME COURT OF INDIA CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(S). 7974 OF 2024

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITY Appellant(s)

VERSUS

SANYOGITA SINGH & ORS.

Respondent(s)

ORDER

1. Pursuant to our order dated 02.05.2025, the report of the Joint Committee is filed. The key findings of the report are as under:

"2.4. Key Findings:

Based on site visit and document submitted by Greater Noida Industrial Development Authority, it is found that:

- 1. The Greater Noida Industrial Development Authority had set up the temporary C&D waste storage site in March 2022 in demarcated green belt. The said temporary C&D waste storage site was removed in June 2024 following the Hon'ble NGT's order dated 28.05.2024
- 2. During inspection, one of the residents (Ms. Mridu Agrawal) having address House No-140, Block-N Sector Delta III, Greater Noida, Uttar Pradesh, informed the committee that temporary collection centre had been set up at the site in question for the storage of C&D waste in the green belt. Additionally, a gate had been installed to facilitate the movement laden vehicles by demolishing a section of the boundary wall of the greenbelt.
- 3 During the inspection of the site on 18.06.2025, it was observed that no temporary construction and demolition (C&D) waste storage facility presently exists in the green belt area of Block-N, Sector Delta III, Greater

Noida, Uttar Pradesh and boundary wall was found repaired Indicating that certain section of boundary wall may have been demolished earlier However, no gate was found installed during inspection

- 4. As informed by the Greater Noida Development Authority, no trees were cut during the establishment of the temporary collection centre in the green belt. This was confirmed through analysis of historical Google satellite images.
- 5. The Greater Noida Master Plan 2021 permits waste disposal and treatment sites in green belt areas as per sub-section 10.3 premises permitted in Use Zones) and subsection 10.4 (Uses. Use Activities permitted in Use Premises) of section 10 (Use Zones and Use Premises Designated) in Master Plan 2021. No details are made available regarding type of waste disposal and treatment site permitted in Master plan 2021. Joint committee observed that "waste disposal and treatment site does not specify which types of waste disposal and treatment site are permitted and whether a C&D collection centre qualifies within the said permitted "waste disposal and treatment site" under green belt of the Master Plan 2021, as waste disposal and treatment site may mean, secured landfills, composting, bio methanation, incineration, etc.
- 6. Further, as per the information received from the Greater Noida Industrial Development Authority vide letter dated 11.07.2025 and email dated 29.07 2025, the Master Plan 2041 was approved vide letter dated 12.11.2024 and notified on 05.02 2025. The Master Plan 2041 does not permit any form of waste disposal or treatment facility, temporary or permanent, within designated green belt areas
- 7. The provisions under C& D waste Management Rules 2016 do not stipulate for obtaining authorization from State Pollution Control Board for setting up of Collection centre for C& D waste."
- 2. Having considered the matter in detail and in view of the submission made by Mr. Ravindra Kumar, learned senior counsel

appearing on behalf of the Great Noida Industrial Development Authority, we are of the opinion that the directions of the National Green Tribunal imposing environmental compensation of Rs. 5,00,000/- (Rupees Five Lakhs) may not be justified. However, in view of the fact that the amount has already been deposited into the account of the State Pollution Control Board, no further orders with respect to the amount are necessary.

3. With these observations, the Civil Appeal is disposed of.

[PAMIDIGHANTAM	

[ATUL S. CHANDURKAR]

NEW DELHI; DECEMBER 01, 2025 ITEM NO.37 COURT NO.6 SECTION XVII

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 7974/2024

GREATER NOIDA INDUSTRIAL DEVELOPMENT AUTHORITYAppellant(s)

VERSUS

SANYOGITA SINGH & ORS.

Respondent(s)

IA No. 159626/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 159629/2024 - STAY APPLICATION

Date: 01-12-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Appellant(s): Mr. Ravindra Kumar, Sr. Adv.

Mr. Vipin Kumar Saxena, Adv.

Mr. Binay Kumar Das, AOR

Ms. Priyanka Das, Adv.

Ms. Neha Das, Adv.

Mr. Shivam Saksena, Adv.

For Respondent(s): Mr. Shashank Shekhar Singh, AOR

Mr. Abhinav Singh, Adv.

Ms. Aishwarya Bhati, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. Santosh Kumar, Adv.

Ms. K V Sreemuthin, Adv.

Mr. Noor Rampal, Adv.

Mr. Anmol Chandan, Adv.

Mr. Digvijay Dam, Adv.

Mr. Jagdish Chandra, Adv.

Mr. Rohan Gupta, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeal is disposed of in terms of the Signed Order.

2. Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON) (NIDHI WASON)
COURT MASTER (SH) ASSTT. REGISTRAR(NSH)
(Signed Order is placed on the file)